

27

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1046/97

dt.14-8-97

Between

D. Lakshmanaa

: Applicant

and

1. Telecom Commission
Rep. by its Chairman
Telecommunications,
New Delhi

2. Director General
Telecom, New Delhi

3. Chief Genl. Manager
Telecom, AP Circle
Abids, Hyderabad

4. Dy. Genl. Manager (Admn.)
O/o the CGMT, Telecom,
AP Circle, Abids
Hyderabad

5. Divnl. Engr. (Phones)
Kurnool

6. Telecom Dist. Manager
Kurnool

7. Sub Divnl. Officer (T)
Kurnool

8. Asstt. Engr. (Computer)
O/o Telecom Dist. Manager
Kurnool

: Respondents

Counsel for the applicant

: V. Venkateswara Rao
Advocate

Counsel for the respondents

: K. Ramulu
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *Sub. imp.*

TC

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Heard Sri V. Venkateswara Rao for the applicant. Mr. K. Ramulu, to whom this case is allotted, is not present.

1. The facts of the present OA are squarely covered by those contained in OA.777/96 idisposed of on 18-6-1996 wherein the entire position regarding the problem of Casual Labourers, and confirmation of temporary status on them, followed by regularisation of their services, has been discussed in detail in the light of the provisions of the relavant scheme. The directions issued in the said OA is therefore to be applicable to this case as well. Hence, the following order :

It will be open to the applicant to file a representation to the respondents for the relief provided that he has been physically working as on the date of filing of this application, and provided also that such a representation i s submitted within four weeks from today. The respondents shall examine the matter and take a decision as to whether the applicant can be given the reliefs under the said schemes. In case the representation is rejected eventually the reasons for rejection has to be stated expeditiously and communicated to the applicant. This may be done within two months from the date of receipt of such representation in the Office of Respondent-5. In the meanwhile the applicant shall be continued to be engaged as before.

2. In case the applicant comes to entertain any grievance against the decision conveyed to him he shall have the liberty to reagitate his grievance.

AMERICAN
CERTIFIED TO BE TRUE COPY
S. J. WILSON
COURT CLERK
The State of Andhra
Central Administrative Tribunal
PATTIKA NAGAR
HYDERABAD BENCH

29
AR 31

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1047/97

dt.14-8-97

Between

M. Sobha Rani

Applicant

and

1. Telecom Commission
rep. by its Chairman
Telecommunications, New Delhi

2. Director General
Telecommunications, New Delhi

3. Chief Genl. Manager
Telecommunications AP Circle
Abids, Hyderabad

4. Dy. General Manager (ADMN)
Office of the CGMT, Telecom
AP Circle, Abids, Hyderabad

5. Telecom District Manager
Kurnool.

: Respondents

Counsel for the applicant

: V. Venkateswara Rao
Advocate

Counsel for the respondents

: L Ravindra
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

TP

32
Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Heard Sri V. Venkateswara Rao for the applicant. Mr. K. Ramulu, to whom this case is allotted, is not present.

1. The facts of the present OA are squarely covered by those contained in OA.777/96 disposed of on 18-6-1996 wherein the entire position regarding the problem of Casual Labourers, and confirmation of temporary status on them, followed by regularisation of their services, has been discussed in detail in the light of the provisions of the relevant scheme. The directions issued in the said OA is therefore to be applicable to this case as well. Hence, the following order :

It will be open to the applicant to file a representation to the respondents for the relief provided that he has been physically working as on the date of filing of this application, and provided also that such a representation is submitted within four weeks from today. The respondents shall examine the matter and take a decision as to whether the applicant can be given the reliefs under the said schemes. In case the representation is rejected eventually the reasons for rejection has to be stated expeditiously and communicated to the applicant. This may be done within two months from the date of receipt of such representation in the Office of Respondent-5. In the meanwhile the applicant shall be continued to be engaged as before.

2. In case the applicant comes to entertain any grievance against the decision conveyed to him he shall have the liberty to reagitate his grievance.

Case No.	OA.1048	DATE	14/8/97
CASE NUMBER	1048/97	DECISION NO.	19/8/97
DATE	14/8/97	DECISION NO.	19/8/97
<p style="text-align: center;">CENTRAL GOVT. OF INDIA COURT OF APPEAL Central Admin. App. Tribunal Fees Regd. No. 476 HYDERABAD BENCH</p>			

37. - AX 32

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1048/97

dt.14-8-97

Between

Smt. S.K. Basheerunnisa Begum

: Applicant

and

1. Telecom Commission
rep. by its Chairman
Telecommunications, New Delhi

2. Director General
Telecommunications, New Delhi

3. Chief Genl. Manager
Telecommunications AP Circle
Abids, Hyderabad

4. Dy. General Manager (ADMN)
Office of the CGMT, Telecom
AP Circle, Abids, Hyderabad

5. Telecom District Manager
Kurnool.

6. Divnl. Engr. (Phones)
Kurnool

: Respondents.

Counsel for the applicant

: V. Venkateswara Rao
Advocate

Counsel for the respondents

: K. Ravindra,
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *9/11*

Th

34

I am enclosing herewith a copy of judgement delivered by the Hon'ble Central Administrative Tribunal, Hyderabad Bench in O.M.No. 1048/97 on 14-08-1997 wherein I am one of the applicants. I submit this representation as per the directions issued by the Hon'ble Central Administrative Tribunal.

Thanking You Sir,

PLACE: KURNOOL

Yours faithfully,

DATE :

// D.LAKSHMINNA //

Copy to:-

1. The Telecom. Commission, Rep. by its Chairman, Telecommunications,
NEW DELHI.
2. The Director General Telecom.,
NEW DELHI.
3. The Chief General Manager,
Telecom., A.P. Circle,
Mysore,
HYDERABAD.
4. The Deputy General Manager(Admn.),
O/o The C.G.M.T., A.P.Circle,
Mysore,
HYDERABAD.
5. The Divisional Engineer(Phones),
KURNOOL.
6. Shri. V. Venkateswara Rao,
Advocate,
HYDERABAD.

D. LAKSHMANNA,
H.NO: 40/653,
Dharmapeta,
KURNool.

To

The Telecom. District Manager,
K U R N O O L.

Respected Sir,

I humbly submit the following for favour of sympathetic and judicious consideration.

I was engaged as casual labourer on 21-07-1991 on daily wages (PRO-RATA) at Rs.20/- per day and I am presently working as such in the Department. I have completed more than six years of service as casual labourer by rendering more than 240 days of work in every year. The work entrusted to me is of permanent and perennial nature and as such there is need for regular absorption of my services in the Department.

I earnestly request that I may kindly be granted temporary status and regularisation by applying the casual labourer (grant of Temporary Status and Regularisation) Scheme 1989 in as much as I fulfilled the eligibility criteria laid down therein in view of my long service as casual labourer in the Department. Similar schemes are operated in the Department of Railways and other Central Government Organisations without reference to any cut off date. Recently on the basis of the judgement of Ernakulam Central Administrative Tribunal, the Government of India vide its letter dated 01-11-1995 extended the date from 29-11-1989 to 10th September, 1993 for the purpose of grant of Temporary Status and Regularisation of casual labourers in the Department of Posts. Since the Departments of Posts & Telegraphs were together earlier and are in the same Ministry i.e., Ministry of Communications and the similar scheme is in operation in the Department of Telecommunications on the same principle the cut off date for application of the scheme to casual labourers of Telecom. Department may also please be extended.

Therefore, I request your kind honour to grant me Temporary Status and regularisation of my services by applying the casual labour (Grant of Temporary Status) and Regularisation Scheme, 1989 without reference to any cut off date and to do justice to enable me to earn my livelihood.

T.C

(P.T.O)

From:

M.Shobha Rani,
H.No.45-142-14A,
Venkata Rama Colony,
Kurnool.

-35-

34
A XII

To:

The Telecom District Manager
Kurnool.

Respected Sir,

Sub: Request for Regularisation of the case
of Kum M.Shobha Rani, Casual Typist,
worked at this office since 1991 - Rev.

Ref: Honourable CAT, Hyd Bench orders in
O.A.1047/97 filed by Kum M.Shobha Rani,
dated 14.8.97.

* * *

With reference to the Court Case mentioned at
reference on the above subject, I may kindly be permitted
to submit the following few lines for your kind consideration
and favourable orders please.

I submit that I am a Graduate having passed Type-
writing English Higher Grade, and Telugu Lower. Initially
I was engaged as a Casual Labour on daily wage basis from
4.11.91 onwards in Pay Section, O/o T.D.M., Kurnool and
entrusted with the work of Typist and continued as same
till September'1996. I further submit that in each year
I completed more than 240 days and the working days
particulars are also herewith enclosed vide Annexure-I.
All the period, I regularly attended the office and
sincerely performed the duties allotted to me upto the
satisfaction of the higher authorities.

I may be permitted to state that as the Department
did not consider my repeated representations, I approached
the Hon'ble CAT, seeking Temporary Status and regularisation
of the services by extending the Casual Labourers (Grant
of Temporary Status and Regularisation) Scheme 1989 to me
and meanwhile to continue me as before the disengagement.
The Hon'ble CAT, in its judgement dated 14.8.97 (vide
Annexure-II) directed the department to consider my case
and also issued an Interim Direction to continue me as
before.

Under the circumstances, I once again humbly submit
this representation, to reconsider my case in the light
of the CAT Judgement in O.A.No.1047/97, dated 14.8.97,

Contd. . 2 . .

7/2

and extend me Temporary Status and Regularisation of the services and meanwhile reengage me as a Casual Typist as before.

I shall ever remain grateful for the same.

Thanking You Sir,

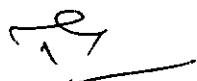
Station : Kurnool,

Dated : 8.9.1997.

Yours faithfully,
M. Shobha Rani
(M. SHOBHA RANI)

Copy to:

1. The Telecom Commission,
Chairman,
Telecommunications,
New Delhi.
2. The Director General,
Telecommunications,
New Delhi.
3. The Chief General Manager,
Telecommunications,
A.P.Circle, Abids,
Hyderabad.
4. The Dy.General Manager(Admn),
O/o the CGMT Telecommunications,
A.P.Circle, Abids,
Hyderabad.
5. Sri V.Venkateswara Rao,
Advocate,
Hyderabad.



✓ 88 ✓ 5/6/97
I am enclosing herewith a copy of judgement delivered by the Hon'ble Central Administrative Tribunal, Hyderabad Bench in O.A.NO.1048/97 on 14-08-97 wherein I am one of the applicants. I submit this representation as per the directions issued by the Hon'ble Central Administrative Tribunal.

Thanking You Sir,

PLACE: KURNOOL

Yours faithfully,

DATE:.

// S.K.BASHEERUNNISA BEGUM //

Copy to:-

1. The Telecom. Commission, Rep. by its Chairman, Telecommunications,
new Delhi.
2. The Director General Telecom.,
new Delhi.
3. The Chief General Manager,
Telecom. ...P.C. te, A.Bids,
Hyderabad.
4. The Deputy General Manager(Admin.),
/o the C.G.M.T., A.P.Circle,
A.Bids,
Hyderabad.
5. The Divisional Engineer(Phones),
Kurnool.

✓

From

S.K. BASHEERUNNISA BEGUM,
H.NO:44-71-62,
Prakash Nagar,
KURNOOL.

To,

✓ The Telecom. District Manager,
KURNOOL.

Respected Sir,

I humbly submit the following for favour of sympathetic and judicious consideration.

I was engaged as casual labourer on 19-07-1991 on daily wages (PRO-RATA) at Rs.20/- per day and I am presently working as such in the Department. I have completed more than ~~xx~~ ^{four} years of service as casual labourer by rendering more than 240 days of work in every year. The work entrusted to me is of permanent and perennial nature and as such there is need for regular absorption of my services in the Department.

I earnestly request that I may kindly be granted temporary status and regularisation by applying the casual labourer (grant of Temporary Status and Regularisation) Scheme 1989 in as much as I fulfilled the eligibility criteria laid down therein in view of my long service as casual labourer in the Department. Similar schemes are operated in the Department of Railways and other Central Government Organisations without reference to any cut off date. Recently on the basis of the judgement of Ernakulam Central Administrative Tribunal, the Government of India vide its letter dated 01-11-1995 extended the date from 29-11-1989 to 10th September, 1993 for the purpose of grant of Temporary Status and Regularisation of casual labourers in the Department of Posts. Since the Departments of Posts & Telegraphs were together earlier and are in the same Ministry i.e., Ministry of Communications and the similar scheme is in operation in the Department of Telecommunications on the same principle the cut off date for application, of the scheme to casual labourers of Telecom. Department may also please be extended.

Therefore, I request your kind honour to grant me Temporary Status and regularisation of my services by applying the casual labour (grant of temporary status) and Regularisation Scheme, 1989 without reference to any cut off date and to do justice to enable me to earn my livelihood.

(P.T.O)

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 18/11/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in
O.A.No. 1547/97.

T.A.No. (W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

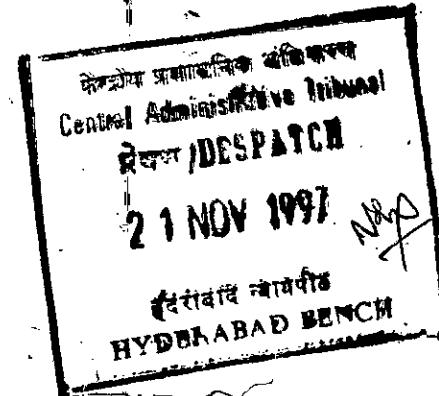
Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.



39

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
1547
O.A.NO. 453/97

Date of Order: 30-4-98

Between:

D. Laxmonna & others.

Mr. Farooq

.. Applicant.

and

1. The Telecom Commission
rep. by Chairman
Telecommunications, New Delhi.
2. The Director General,
Telecommunications,
New Delhi.
3. The Chief General Manager,
Telecommunications,
A.P. Circle, Abids,
Hyderabad.
4. The Telecom District Manager,
Mahaboobnagar. Kurnool
5. The Sub-Divisional Engineer(Adm)
O/o Telecom Dist. Manager,
Mahaboobnagar 050
Kurnool

.. Respondents.

For the Applicant: Mr. V. Venkateswar Rao, Advocate.

V. Rajeshwar Rao

For the Respondents: Mr. N.R. Devraj, Sr. CGSC.

CORAM:

THE HON'BLE MR. A.V. HARIKANAN : VICE CHAIRMAN
(ERNAKULAM BENCH)

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following order:-

contd.. 2

Though the case has been admitted vide the order dated 9-5-97, the respondents have not so far filed any reply statement. Though the matter was heard alongwith a batch of 10 cases, we find that for proper disposal of the case, a reply statement of the respondents is essential. Under Rule 12 of the CAT(Procedure) Rules, the respondents have to file reply statement and produce documents within one month from the date on which the notice was received by them. They may also file the reply statement within the date extended by the Tribunal. We find that the respondents did not file a reply statement nor did they produce the document which would enable the Tribunal to dispose of the case even without a reply statement. Pleadings in this case has also not been taken as complete. Therefore it is not possible to dispose of this case on the basis of the general arguments advanced by the counsel. Hence the respondents are given four weeks further time to file a reply statement and to produce documents on which they rely on for contesting the claim of the applicant. If reply statement is filed, the applicant may file rejoinder, if any, within 2 weeks thereafter. If no reply statement is filed within the said period, it would be deemed that the respondents do not wish to controvert the factual allegations contained in the application and the pleadings in the case would be treated as complete. List for completion of pleadings on 22.6.1998.

Amrit
B-588
Deputy Registrar.

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE A V Hari Dasar

VICE-CHAIRMAN

AND

THE HON'BLE MR.H. RAJENDRA PRASAD: M(A)

DATED: 30-4-1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1547/97

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Set on 28/6/98
Allowed.

Disposed of with directions

Dismissed.

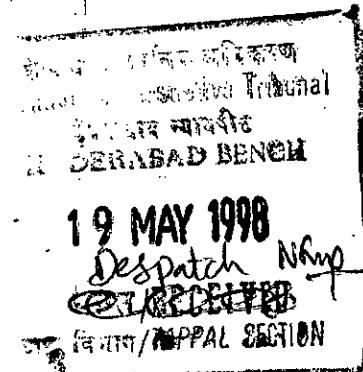
Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.



-42

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :AT HYDERABAD.

O.A.No.1547 of 1997.

Date of Order :- 12-8-1998

Between :

1. D. Lakshmann, s/o D. Savaranna
aged about 25 years, Occ: Casual
Labourer in the O/o D.E.(Phones),
Kurnool, Resident of Kurnool.
2. M. Sobha Rani, d/o M. Narayana,
aged about 28 years, Occ: Casual
Labourer(Typist) in the O/o.
T.D.M.Kurnool, R/o. Kurnool.
3. Smt. S.K. Basheerunnisa Begum,
W/o Rasheed Ahmed, Occ. Casual
Labourer, R/o H.No.44-71-6/A2,
Prakash Nagar, Kurnool.

... Applicants

And

1. The Chairman,
Telecom Commission,
New Delhi.
2. The Director General,
Telecommunications,
New Delhi-110 001.
3. The Chief General Manager,
Telecommunications,
A.P.Circle, Abids,
Hyderabad.
4. The Telecom District Manager,
Kurnool.
5. The Sub-Divisional Engineer(Adm),
O/o. Telecom District Manager,
Kurnool.

... Respondents

Counsel for applicants ... Mr. V. Venkateswara Rao

Counsel for respondents ... Mr. V. Rajeswara Rao, CGSC

Ccram :

Honourable Mr. H. Rajendra Prasad, Member (Admn.)

Honourable Mr. B.S.Jai Parameshwar, Member (Judl.)

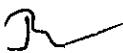
O R D E R.

(For Hon. Mr.B.S.Jai Parameshwar, Member (J))

1. Heard Mr. V. Venkateswara Rao, learned counsel for the applicants and Mr. V. Rajeswara Rao, learned Standing Counsel for the respondents.
2. This is an application under Section 19 of the Administrative Tribunals Act. The application was filed on

J 3.11.1997.

3. There are three applicants in this O.A. They are all working as casual labourers under the respondent No.4.
4. The applicant No.1 was engaged as a casual labourer with effect from 21.7.1991 in the office of the Assistant Engineer(Computer), Kurnool. He worked there till 1993. He was engaged as a casual labourer in M.D.F.Exchange under the Divisional Engineer(Phones) till 1994. He was engaged as a casual labourer in the office of the Divisional Engineer(Maintenance) from 1994 to 1996. He was later engaged as a casual labourer in the office of the Divisional Engineer(Phones). He is presently working as such. He submits that he is working as a Watchman. His wages have been paid on vouchers, he submits.
5. The applicants 2 and 3 were engaged as casual labourers on daily wage basis from 4.11.1991 and 19.7.1991 respectively in the office of the T.D.M., Kurnool. They submit that both of them are graduates, ^{have} passed Typewriting lower and higher in English and typewriting lower in Telugu and Hindi respectively. They submit that they have been entrusted with the typing work and other works of Group 'C' post under the respondent department. They submit that they were paid wages on vouchers.
6. Their further grievance is that they were asked to sign the cash vouchers under different names. They submit that the respondents advised them to sign under different names in order to deprive them of their continuity in the casual service.
7. They claim regularisation of their services under the Casual Labourers(Grant of Temporary Status and Regularisation) Scheme, 1989. They rely on the decision of the Hon'ble Supreme Court of India in the case of Daily Rated Employees under P & T Department v. Union of India and others (AIR 1987 SC 2342). They also rely upon the order of this Bench in O.A.No.1381 of 1997 decided on 20.10.1997.



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8. The applicants have filed this O.A. praying to call for the records pertaining to the letter No. EC-1/Legal cases/ 95-96/32 dated September, 1997 issued by the respondent No.5 and to quash the same as illegal, arbitrary, unconstitutional and violative of the principles of natural justice and for a declaration that the applicants were entitled to grant of temporary status and regularisation of their services under the Scheme, 1989 with all consequential benefits etc.

9. The respondents have filed their counter in O.A. No. 1258 of 1997. The learned counsel for the respondents submitted that the counter filed in the said O.A. may be treated as counter in this O.A. also. Their main contention is that the Scheme 1989 came into force with effect from 1.10.1989; that the said scheme is applicable to those casual labourers who were engaged prior to 22.6.1988; that the said scheme is not applicable to the applicants herein as they were engaged after the cut-off date i.e. 22.6.1988 and that the applicants are not entitled to claim any reliefs in this O.A. They have also explained the circumstances under which they engaged the applicants for casual work.

10. On 18.11.1997 an interim order was passed directing that if any order of disengagement/ termination is served on the applicants in future during the pendency of the O.A., the same shall not operate for a period of three weeks from the date of issue. However, the applicants have not submitted after filing of this O.A. that the respondents had at any time attempted to terminate their casual service.

11. The contention of the respondents that the applicants are not entitled to regularisation of their services under the Scheme, 1989 has to be accepted. The applicants were engaged between July and November, 1991. The scheme 1989 is applicable to those casual labourers who were engaged prior to 22.6.1988, those who were sponsored through Employment Exchange and those who had continuously worked for a period of 240 days in any year.

B

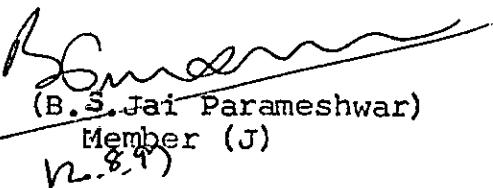
12. No doubt, the applicants herein have been working since July and November, 1991. They have put in nearly 7 years of service. It is for the respondents to evolve a scheme for regularisation of the casual labourers who were engaged subsequent to 22.6.1988.

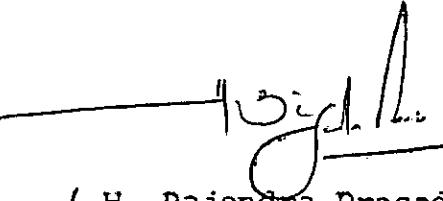
13. Further this Bench considered the details of the scheme 1989 in O.A.No.1080 of 1995 decided on 30.4.1998. The directions issued in the said O.A. are equally applicable to the facts and circumstances of this case.

14. The respondents shall continue to engage the services of the applicants so long as the work is available in their department. In any eventuality if the respondents feel to dispense with the services of the applicants, then the respondents shall follow the procedure of serving notice with adequate time and shall maintain a live register of the retrenched casual labourers and give preference to them for re-engagement whenever there is work in preference to the outsiders.

15. With the above directions, the O.A. is disposed of.

No order as to costs.


(B.S. Jai Parameshwar)
Member (J)
12.8.98


(H. Rajendra Prasad)
Member (A)

Dated the 12th August, 1998.

DJ/


Deputy Registrar

B.A. 1547/97.

To

1. The Chairman, Telecom Commission,
New Delhi.
2. The Director General,
Telecommunications, New Delhi-1.
3. The Chief General Manager,
Telecommunications, A.P.Circle,
Abids, Hyderabad.
4. The Telecom District Manager, Kurnool.
5. The Sub Divisional Engineer(Admn.)
O/o The Telecom Dist. Manager, Kurnool.
6. One copy to Mr.V.Venkateswar Rao, Advocate, CAT.Hyd.
7. One copy to Mr.V.Rajeswar Rao, Addl.CGSC,CAT.Hyd.
8. One copy to HESJP.M.(J) CAT.Hyd.
9. One copy to DR(A) CAT.Hyd.
10. One spare copy.

pvm.

I COURT

~~12/2/98~~
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

The Hon'ble Mr. B.S. Sajwanwala: M(C)

DATED: 12-8-1998.

ORDER/JUDGMENT

M.A./R.A./C.A. No.

in

O.A. No. 1547/97.

T.A. No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

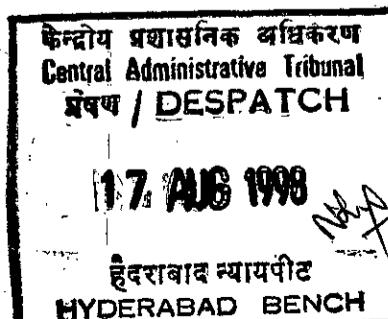
Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:: HYDERABAD
BENCH AT HYDERABAD

M.A.NO. 1056 OF 1997

IN
O.A.NO. 3569 OF 1997

Between:

1. D.Lakshmanna, S/o.D.Pavaranna,
aged about 25 years, Occ:Casual
Labourer, in the Office of the
D.E.(Phones), Kurnool, Resident
of Kurnool
2. M.Sobha Rani, D/o.M.Narayana,
aged about 28 years, Occ:Casual
Labourer (Typist) in the
office of T.D.M.Kurnool, R/o.
Kurnool
3. Smt.S.K.Babbeerunnisa Begum,
W/o.Rasheed Ahmed, Occ:Casual
Labourer, R/o.H.No.44-71-6/A2,
Prakash Nagar, Kurnool

.. Petitioner/
Applicants

And

1. The Chairman,
Telecom Commission,
New Delhi
2. The Director General,
Telecommunications,
New Delhi - 110 001
3. The Chief General Manager,
Telecommunications, A.P.Circle,
Abids, Hyderabad
4. The Telecom District Manager,
Kurnool
5. The Sub-Divisional Engineer(Adm),
O/o.Telcom District Manager,
Kurnool

.. Respondents/
Respondents

MISCELLANEOUS APPLICATION FILED UNDER RULE 4(5)(A)
OF THE CENTRAL ADMINISTRATIVE TRIBUNAL PROCEDURE
RULES, 1987

The applicants herein have filed the above

O.A seeking the same relief i.e., for grant of temporary status and regularisation of their services by applying the Casual Labourers (Grant of Temporary Status & Regularisation) Scheme, 1989 to them with all consequential benefits on similar and identical grounds. They are similarly situated. Relief prayed by them is also similar.

Hence, the applicants herein humbly pray that this Hon'ble Tribunal may be pleased to permit them to file single O.A for the relief prayed for by them and to pass any other order or orders as is deemed fit, proper, necessary and expedient in the circumstances of the case.

VERIFICATION

I, D.Lakshmanna, the applicant No.1 herein do hereby verify that the contents as stated above are true and correct to the best of my knowledge, belief and on information and hence verified on this the 21 day of October, 1997.

Hyderabad,

Dt: 21/10/97

To

The Registrar,
Central Administrative
Tribunal, Hyderabad Bench
Hyderabad

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V E R I F I C A T I O N

I, D.Lakshmanna, the applicant No.1 herein do hereby verify that the contents as stated above are true and correct to the best of my knowledge, belief and on information and hence verified on this the 21 day of October, 1997.

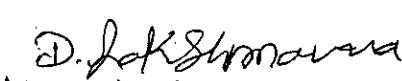
Hyderabad,

Dt: 21-10-97

To

The Registrar,
Central Administrative
Tribunal, Hyderabad Bench
Hyderabad


Counsel for the applicants


D. Lakshmanna
Applicant No.1

Single OA Petn.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:HYD.

M.A.NO.

OF 1997

IN

O.A.NO. 2

OF 1997

Between:

D.Lakshmanna
and others

.. Petitioners/
Applicants

And

The Chairman .. Respondents/
Telecom Commi-
ssion & others
.. Respondents



MISCELLANEOUS APPLICATION FILED
UNDER RULE 4(5) OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL PROC-
EDURE RULES, 1987

FILED ON: - 10-97

*Received
10/10/97*

MR. V. VENKATESWAR RAO
ADVOCATE

COUNSEL FOR THE APPLICANT

*Case registered
10/10/97*

MA 1056/97 Date: 18.11.97

~~Contra JCO~~
The applicants have
permitted to file a joint
O.A. Thus the MA is
disposed of.

प्र०/ORIGINAL

राज्य तंचार TELECOM

एकल सदस्य केस
SINGLE MEMBER CASE

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

Q/P
H.R.P
M(A)

(M.A. NO. 1056 OF-1997)

IN

Q.A. Sr. No. 3569 OF 1997

SINGLE O.A.

Mr. V. Venkateswara Rao,
COUNSEL FOR THE APP

AND

Mr.
Sr.
C